
(2021) 06 SEBI CK 0100

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.719, 720, 721 Of 2021, Appeal No.171 Of 2021

Sanjay Raghunathprasad Gupta

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 15-06-2021

Acts Referred:

Citation : (2021) 06 SEBI CK 0100

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Santosh Thakur, Manish Chhangani, Anubhav Ghosh, Ravishekhar Pandey

Judgement

Tarun Agarwala, Presiding Officer

1. An abatement application has been filed stating that the appellant has died on April 25, 2021. In view of the aforesaid, the appeal abates and is

dismissed as abated. All applications are accordingly disposed of.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.